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* IN THE HIGH COURT O	F DELHI AT NEW DELHI
+ CO.PET. 985/2016 & CO.APPL. 3947/2016	
J WALTER THOMPSON A UNIT OF HINDUSTAN THOMPSON	
ASSOCIATES PVT. LTD.	Petitioner
Through:	Mr. Pramod B. Agarwala and
	Mr. Aayush Agarwala, Advocates.
versus	
GETIT INFORSERVICES PV	T. LTD Respondent
Through:	Mr. Shashwata Pandey, Advocate for
	Mr. Prakash Mishra and Mr. Sandeep
	Vats, Erstwhile Directors.
	Mr. Abhimanyu Bhandari, Advocate for
	Mr Sanjiv Gupta.
+ <b>CO.PET. 986/2016, CO.APP</b>	L. 3950/2016 & CO.APPL. 4984/2016
J WALTER THOMPSON A UNIT OF HINDUSTAN THOMPSON	
ASSOCIATES PVT LTD	Petitioner
Through:	Mr. Pramod B. Agarwala and
	Mr. Aayush Agarwala, Advocates.
versus	
GETIT STORES PVT. LTD.	Respondent
Through:	Mr. Abhimanyu Bhandari, Advocate for
	Mr Sanjiv Gupta.
CORAM:	
HON'BLE MR. JUSTICE SIDDHARTH MRIDUL	
	<u>O R D E R</u>

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None appears on behalf of the respondent-company despite service of notice.

10.01.2017

In the interest of justice adverse orders are deferred.

Renotify on 03.02.2017.

In the meantime, the respondent-company shall not dispose of or alienate or encumber either directly or indirectly, or otherwise part with possession of any assets of the respondent-company, without prior permission of this Court.

## SIDDHARTH MRIDUL, J

## **JANUARY 10, 2017/**mk

This is a digitally signed order.

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